

1	2	3	4	5
9.	Devi Iron & Power Pvt Ltd	24	0.141	SECL
10.	Shivalaya Ispat & Power Pvt Ltd	16	0.094	SECL
11.	Rameshwaram Steel & Power Pvt Ltd	12	0.071	SECL
12.	Shri Shyam Ispat India Pvt Ltd	12	0.071	SECL
13.	M.S.P. Steel & Power Ltd	16	0.094	SECL
14.	Vandana JMG Power & Steel Ltd	12	0.077	SECL
15.	Agarwal Sponge Pvt Ltd	16	0.094	SECL
16.	NR Sponge Pvt Ltd	12	0.071	SECL
17.	DSM Sugar, Rauzagaon	22	0.120	SECL
18.	Shyam Ferro Alloys	25	0.137	MCL
19.	Aarti Steel Ltd	40	0.023	MCL
20.	KR Alloys Ltd	25	0.169	MCL
21.	OCL Iron & Steel Ltd	8	0.047	MCL
22.	Bindal Sponge Ltd.	8	0.047	MCL
23.	L&T	60	0.570	MCL
24.	GMR Technologies & Industries Ltd., AP	16	0.036	MCL
25.	Hindalco Industries	725	3.060	MCL

Closure of Subhiksha

2427.SHRI P. R. RAJAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government has received any complaint on closing down of Subhiksha retail shops chain; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) Shri Anil Kumar, an ex-employee of the company has made a complaint alleging non-payment of salary for three months and closure of all units without any communication from the management.

Scrutiny of statutory reports of corporate houses

2428.SHRI S.S. AHLUWALIA: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government has initiated steps for augmenting scrutiny/ surveillance of statutory reports of listed corporate houses, in particular, in the light of disclosure of financial fraud and manipulation of reports in M/s. Satyam Computers, abetted by its statutory auditors, recently;

(b) if so, the details thereof, indicating the quantity and quality of augmentation of scrutiny and surveillance mechanism and the procedure being followed;

(c) the details of complaints received, if any, by Government from the public, alleging frauds of similar nature and abetted by audit firms of other corporate houses;

(d) the action taken thereon; and

(e) the lacunae, if any, in the existing legislations hindering the required action?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) The Government has powers of inspection of the books of accounts of companies and also to investigate their affairs, under the Companies Act, 1956; cases relating to listed companies are taken on priority. The Government has set up an electronic registry with round the clock access through internet. The audited accounts are also displayed on the electronic registry for general viewing. The Registrars of Companies also undertake scrutiny of the statutory reports filed by such companies to see any violation/irregularities committed by the companies.

In the light of developments in the matter of Satyam, the Securities and Exchange Board of India (SEBI) has initiated a process of peer review of the working papers (relating to financial statements of listed companies) of auditors, in respect of companies constituting the NSE-Nifty 50, the BSE Sensex and some listed companies outside the Sensex and Nifty chosen on random basis, in relation to the last quarterly results and the last audited annual financial results of these companies.

The objective of peer review is to ensure that there is no material misstatement of assets and liabilities, compliance with the Accounting Standards has been made and to examine the existence of fraud or other material error in the financial statements.

(c) No complaint alleging fraud of similar nature has been received.

(d) and (e) Do not arise.

Violation of Companies Act

2429.SHRI P.R. RAJAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) how many cases were filed against companies for violating the Companies Act, 1956; and

(b) how many companies have been identified as vanishing companies?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) A total of 18183 cases were filed against companies for violating the Companies Act, 1956 during the period 01.01.2008 to 31.03.2009.